

LOK SABHA

Wednesday, July 21, 1971/Asadha 30,  
1893 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Pending Applications with Press Registrar of India for Declaration of Newspapers and Weeklies

\*1261. SHRI HARI SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether hundreds of applications are pending with the Press Registrar of India for declaration of new Newspapers and Weeklies ; and

(b) if so, the causes of delay in their disposal ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHI) : (a) No, Sir. References received from Magistrates up to July 15, 1971 have all been disposed of and there are no arrears in the office of the Press Registrar.

(b) Does not arise.

SHRI HARI SINGH : May I know from the hon. Minister as to in what time a newspaper weekly has been disposed of for the declaration from the office ?

SHRIMATI NANDINI SATPATHY : I would like to clear one point here. Actually, the Registrar of Newspapers has got nothing to do with the declaration. He has to clear the title of the newspaper and it takes seven to ten days to clear the title of a newspaper. Giving the declaration is the job of the magistrate.

SHRI HARI SINGH : May I know from the hon. Minister as to what time Government has taken for the declaration of the name of the paper finally ?

SHRIMATI NANDINI SATPATHY : That is what I have said. It takes nearly seven to ten days to clear the title of a newspaper.

Report of Study Team on Cashew Industry

\*1262. SHRI C. JANARDHANAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Experts Team recently sent by the Central Government to study the problems facing the cashew industry in Kerala has submitted its report ; and

(b) if so, what are their main recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

Statement

(1) Distribution of imported raw nuts must be on the basis of actual processing capacity of the registered units.

(2) Cashew Corporation of India should even link allocation of imported nuts with the use of indigenous nuts for the purposes of exports.

(3) A special group may be sponsored by the Ministry of Foreign Trade consisting of representatives of this Ministry, Cashew Corporation of India, and the DGTD to ascertain present processing capacity.

(4) The State Government should review Registration of Cashew Factories under the Factories Act.